

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

13.

C.P. (IB)/181(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.05.2024**

NAME OF THE PARTIES: Clearwater Capital Partners Singapore
Fund Iv Private Limited

Vs.

Marvel Luxury Realtors Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Arjun Amin a/w Ms. Priyanka Shetty and Mr. Ranjit Shetty i/b Argus Partners, Ld. Counsel for the Financial Creditor present. Mr. Amir Arsiwala, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor seeks time to file reply. In the interest of justice, finally one-week time is granted. Counsel for the Corporate Debtor is directed to file reply within one week, failing which right to file reply will be forfeited on the next date of hearing.
3. List this matter for further consideration on **19.06.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)